HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through WhatsApp Video conferencing)

EMG-Bail Appl. No.3/2020 EMG-CrlM No.5/2020 EMG-CrlM No.6/2020

Hilal Rather

...Applicant(s)/Petitioner(s)

Through: - Mr. Sunil Sethi, Sr. Advocate with Mr. Pranav Kohli, Advocate.

V/S

Union of India through CBI, Jammu

...Non-applicant/Respondent

Through: - Ms. Monika Kohli, Advocate.

Coram:

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

EMG-CrIM No. 5/2020:

The instant application seeks extension of time in making the deficiency in the court fee.

For the reasons stated in the application, it is allowed. Applicant is permitted to complete the deficiency in the court fee in terms of High Court Circular bearing No. 16/GS dated 29.03.2020.

Disposed of accordingly.

EMG-CrIM No. 6/2020:

The instant application seeks exemption from filing some defective pages in the bail application and further seeks permission to cure the defect by filing the legible pages before this Court after the lock down is lifted.

For the reasons stated in the application, it is allowed.

Disposed of accordingly.

EMG-Bail Appl. No. 3/2020:

Notice to the non-applicant/respondent.

Ms. Monika Kohli, Advocate accepts notice on behalf of the nonapplicant/respondent. 3

Non-applicant/respondent is directed to file objections to the instant application by the next date.

List for consideration on 20.04.2020.

(PUNEET GUPTA) JUDGE

Jammu 17.04.2020 Pawas Chapra

